

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 28th day of January Two Thousand And Ninteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

THE HON'BLE MR. P.MADHAVAN, MEMBER (J)

O.A. 310/6/2019

V. Ramachandran,
S/o. O. Varadharajan,
T.No.2687/CRS, Sr. Techn/Mechl. Fitter,
No. 26, Rail Nagar, Ambikapuram,
Trichy-4.

....Applicant

(By Advocate: M/s. G. Justin)

Versus

1. The Union of India Rep. by
The General Manager (P),
Southern Railway Head Qtrs.,
Park Town, Chennai- 600 003;
2. The Chief Workshop Manager,
Central Workshop, Southern Railway,
Golden Rock, Trichy-4;
3. The Workshop Personnel Officer,
Central Workshop, Southern Railway,
Golden Rock, Trichy-4;
4. Mr. Gunaseelan,
Token No. 2690,
Southern Railway,
Golden Rock, Trichy-4;
5. J. Santhanam,
T.No. 2709/HERS
Southern Railway,
Golden Rock, Trichy-4;
6. B. Ghouse Baig,
T.No. 1791/CRS,
Southern Railway,
Golden Rock, Trichy-4.

.....Respondents

(By Advocate:)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, there is no representation for the applicant though the OA is listed under the caption 'For Dismissal'.

2. It is seen that when the matter was taken up on 04.01.2019, junior counsel for the applicant initially sought a pass over and when called again, none was present. Since the applicant did not appear to be interested to prosecute the case, the matter was directed to be posted 'For Dismissal' on 11.01.2019. Thereafter, the matter was listed on 21.1.2019 when again there was no representation for the applicant. Reiterating the observations made on 04.01.2019, the matter was directed to be posted under 'For Dismissal' caption before the Division Bench on 23.1.2019.

3. As there is no representation for the applicant today also, it is clear that the applicant is not interested to prosecute the case any further. Accordingly, the OA is dismissed for default. No costs.

(P. MADHAVAN)
MEMBER (J)

(R. RAMANUJAM)
MEMBER (A)

28.1.2019

Asvs.